

In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA/TA/MP. No. _____/199

6603 & 6604

Versus

R. I. David

Date of Order	Orders
12.10.95	MA 451/95 (OA 224/94) Sh. M. Singh, counsel for the applicant. Sh. W. Wale, counsel for the respondent. Heard: This is an application by Union of India and another official respondents in OA 224/94 for seeking extension of ^{time of} two months to to comply with the Tribunal order dated 27.11.94. In the said order the Tribunal had directed that the order should be implemented within a period of four months from the date of receipt of the copy of the order by the parties. It is now almost 11 months since the order was passed. In the circumstances, we are not inclined to grant any extension of time for implementing the Tribunal's order. MA is dismissed. (Gopal Krishna) VICE CHAIRMAN 320/95 Central Administrative Tribunal Jaipur Bench, JAIPUR Certified That No Further Action is Required To Be Taken & The Case is Fit For Consignment To Record. Dealing Asst. Record Section Officer Digit No. 3... Keeper (Judicial) Recd copy 12/10 Copy issued to R. I. David 3940 vide dt 19.10.96